

Rep. Ver. Act 58 of 1960, s. 2 & Sch. I (wef. 26.12.60)

THE FOREIGNERS LAWS (AMENDMENT) ACT, 1957

No. 11 OF 1957

[2nd April, 1957]

An Act further to amend the Foreigners Act, 1946, and
the Registration of Foreigners Act, 1939.

BE it enacted by Parliament in the Eighth Year of the Republic
of India as follows:—

1. (1) This Act may be called the Foreigners Laws (Amendment) Act, 1957. Short title
and com-
mencement's

(2) It shall be deemed to have come into force on the 19th day
of January, 1957.

31. of 1946.

2. In the Foreigners Act, 1946 (hereinafter referred to as the Foreigners Act), in section 2, for clause (a), the following clause shall be substituted, namely:— Amendment
of section 2.

“(a) “foreigner” means a person who is not a citizen of India;”

3. In section 3 of the Foreigners Act,—

Amendment
of section 3.

(a) in sub-section (2), the brackets, letter and words “(g) shall be arrested and detained or confined;” shall be omitted;

(b) in sub-section (3), for the words, brackets and letters “ clause (f) or clause (g)”, the words, brackets and letter “or clause (f)” shall be substituted.

Insertion of
new section
3A.

Power to
exempt
citizens of
Common-
wealth coun-
tries and
other persons
from appli-
cation of Act
in certain
cases.

4. After section 3 of the Foreigners Act, the following section shall be inserted, namely—

“3A. (1) The Central Government may, by order, declare that all or any of the provisions of this Act or of any order made thereunder shall not apply, or shall apply only in such circumstances or with such exceptions or modifications or subject to such conditions as may be specified in the order, to or in relation to—

(a) the citizens of any such Commonwealth country as may be so specified; or

(b) any other individual foreigner or class or description of foreigner.

(2) A copy of every order made under this section shall be placed on the table of both Houses of Parliament as soon as may be after it is made.”

Amendment
of section 4.

5. In section 4 of the Foreigners Act,—

(a) sub-section (1) shall be omitted;

(b) for sub-sections (3) and (4), the following sub-sections shall be substituted, namely:—

“(3) No person shall—

(a) knowingly assist a person on parole to escape from the place set apart for his residence or knowingly harbour any such person, or

(b) give a person on parole any assistance with intent thereby to prevent, hinder or interfere with the apprehension of such person.

(4) The Central Government may, by order, provide for regulating access to, and the conduct of persons in, places where persons on parole are restricted, and for prohibiting or regulating the despatch or conveyance from outside such places to or for such persons therein of such articles as may be prescribed.”

Amendment
of section 5.

6. In section 5 of the Foreigners Act, in sub-section (5), the word “Royal” shall be omitted.

Omission of
section 10.

7. Section 10 of the Foreigners Act shall be omitted.

Amendment
of section 2.

8. In the Registration of Foreigners Act, 1939, in section 2, for clause (a), the following clause shall be substituted, namely:—

“(a) “foreigner” means a person who is not a citizen of India;”

of 1957.

9 (1) The Foreigners Laws (Amendment) Ordinance, 1957, is hereby repealed. Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken in the exercise of any powers conferred by or under the said Ordinance shall be deemed to have been done or taken in the exercise of the powers conferred by or under this Act, as if this Act were in force on the date on which such thing was done or action was taken.